

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 323/2010

Date: 23.06.2011

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CER (Conduct of Business) Regulations,2009 and CERC (Terms and Conditions of Tariff) Regulations,2009 for transmission tariff for Transmission System associated with Farakka (I&II) STPS in Eastern Region for the period from 01.04.2009 to 31.03.2014

Sir,

Please refer to your petition mentioned above and your reply dated 21.4.2011. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 07.07.2011:

- i. In reply dated 21.04.20 the justification etc. is given for a group of equipments. Even in some cases like CTs and CVTs total number of equipments is not mentioned. The defects, etc. in the equipments is not mentioned. Only completing life of 25 years or the closure of OEM factory may not justify the replacements. Therefore, the details of individual (for each equipment separately) equipments proposed to be replaced indicating location (sub-station Line, bay etc.), make, cost of replacement, basis of cost estimate, years of commissioning, life of equipment as per OEM, defects, reason of replacement, year of replacement proposed, OEM recommendation for replacement etc. is to be submitted.
- ii. Clarification whether the work of pathway along boundary wall was included in add-cap claimed in the petition as it was not separately mentioned in petition. Detailed break-up of add-cap is to be submitted.
- iii) In reply dated 21.04.2011, only some test result values pertaining to some CTs and CVTs are given. From these values only, the healthiness and need for replacement of the equipment cannot be assessed. Therefore, Conditioning monitoring test reports, RLA study reports, OEM recommendation etc. including comparison of normal values and the values actually observed in the tests indicating defects and need for replacement of the particular Circuit Breakers , CTs and CVTs proposed to be replaced are to be submitted . Proper justification for the replacement of these equipments may be submitted.
- (iv) Details of practice followed for condition monitoring of the equipments at sub-station by the petitioner. Details of tests carried out periodically for CTs, CVTs, Circuit Breakers etc. including normal values of the parameters .Copy of the documents, manual etc. prescribing condition monitoring for sub-station

equipments, details of the tests and the normal values of the tests is to be submitted.

- (v) Details of the EPABX function and need for replacement.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)